

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4182
TO BE ANSWERED ON 22.03.2021**

INDUSTRIAL TRIBUNAL

†4182. SHRI SADASHIV KISAN LOKHANDE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of industrial disputes pending in Central Government Industrial Tribunal, Delhi and Mumbai as on date;**
- (b) whether the Government has fixed any time limit for the disposal of industrial disputes by the Tribunal;**
- (c) whether the Government proposes to appoint new presiding officers in Delhi and Mumbai in view of the increasing number of industrial disputes; and**
- (d) if so, the details thereof;**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): There are 4 Central Government Industrial Tribunals-cum-Labour Courts (CGIT-cum-LCs), two each in Delhi and Mumbai. The statement of pending industrial disputes as on date is as under:

No. of industrial disputes pending as on 15.03.2021 before CGIT-cum-LCs, Mumbai-I, Mumbai-II, New Delhi-I & New Delhi-II under Industrial Disputes Act, 1947		
Sl. No.	CGIT-cum-LC	No. of Industrial Disputes pending
1	Mumbai-I	666
2	Mumbai-II	1062
3	New Delhi-I	4367
4	New Delhi-II	1217

Contd..2/-

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(b): Section 10 of the Industrial Disputes Act, 1947 prescribes the manner for reference of disputes to a Central Government Industrial Tribunal-cum-Labour Court. As per section 10(2)(2A) the appropriate Government specifies the time period, in its order, while referring a dispute, within which, a Labour Court, Tribunal or National Tribunal is required to submit its award on industrial disputes.

(c): No, Sir.

(d): In view of reply to part (c), question does not arise.
